

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1471
ANSWERED ON:21.08.2012
ILLEGAL CONSTRUCTIONS
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Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether illegal construction leading to loss of lives have been rising day-by-day in the National Capital Territory (NCT)of Delhi;
- (b) if so, the number of persons killed due to collapse of such illegal constructions along with the details of compensation paid to the family members of the deceased during each of the last three years and the current year;
- (c) the action taken against the land owners and negligent officials of MCD/NDMC in this regard during the said period; and
- (d) the remedial steps proposed to be taken by the Government to prevent illegal constructions in the NCT of Delhi?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) & (b): The New Delhi Municipal Council and the Delhi Cantonment Board have informed that there is no such case during the last three years. The Directorate of Local Bodies has informed that 103 persons were killed in building collapses in the jurisdiction of North, South and East Delhi Municipal Corporation as detailed below:

Year Number of persons killed

2010	71
2011	22
2012	10

(till date)

In such cases, Government of NCT of Delhi provides ex-gratia relief to the families of the dead and injured. As per the scheme of the ex-gratia relief of the Govt. of NCT of Delhi, in the case of death of a major in fire and other accidents caused by individual or natural calamities, an amount of Rs.2 lakh is granted. In the case of minor, this amount is Rs.1 lakh in each case.

(c): The steps taken against the persons found guilty for the collapse of buildings include registration of FIRs, arrest of accused persons and taking departmental action against the officials found guilty for involvement/negligence.

(d): Whenever any unauthorized/illegal construction is noticed, action against it is taken by the Building Department of the respective Zone as per provisions of the Delhi Municipal Corporation Act, 1957. Recently, the infrastructure for detection and control of unauthorized/ illegal constructions in Delhi has been revamped. In this context, a number of measures have been taken which include restructuring and strengthening of Central Control Room, Zonal Control Room, Demolition Squad etc. In addition, a Nodal Steering Committee has been set up by the Hon'ble High Court of Delhi to monitor actions against unauthorized/illegal constructions.